IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT - III

(IB)-356(ND)/2017

IN THE MATTER OF:

BTM Industries Ltd.

APPLICANT / PETITIONER

SECTION:

Under Section 9 of Insolvency & Bankruptcy of India

Order delivered on 10.10.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

For the APPLICANT / PETITIONER :- Mr. Ankit Sareen, Advocate

For the RESPONDENT

ORDER

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Learned Counsel for the petitioner is present. Learned Counsel for the petitioner want some more time to file the Proof of Service in relation to the notice directed to be sent by the petitioner to the Corporate Debtor vide order dated 15.09.2017. For the said purpose two days' time is granted.

Post the matter on 12th October 2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Deepak Kumar